CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 563/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 and Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking relaxation/ removal of difficulties/ directions/ orders in the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022.
Petitioner	:	Mathkur Solar Power Private Limited (MSPPL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL)
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Anusha Nagarajan, Advocate, MSPPL Shri Rahul Ranjan, Advocate, MSPPL Shri Manav Saluja, Advocate, MSPPL Shri Shubham Arya, Advocate, CTUIL Ms. Shree Dwivedi, Advocate, CTUIL Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition filed under Regulations 41 and 42 of the GNA Regulations seeks appropriate directions, clarification and/or regulatory intervention to permit conversion of connectivity obtained/applied for as a Renewable Energy Generating Station (REGS) into connectivity as a Renewable Power Park Developer (RPPD), upon fulfilment of the conditions prescribed under Regulation 5.8(vii) of the GNA Regulations. She further added that although the GNA Regulations recognise both REGS and RPPD as eligible categories for grant of a connectivity, they are silent on the aspect of conversion of connectivity obtained under REGS route into RPPD connectivity upon fulfilment of requirements applicable to an RPPD.

2. Learned counsel for the Respondent, CTUIL, while opposing the maintainability of the Petition, submitted that the Petitioner is virtually seeking the amendment of GNA Regulations which ought not to be permitted by way of the Petition.

3. After hearing learned counsel for the Petitioner and the Respondent, CTUIL, the Commission directed as under:

(a) Admit subject to just exceptions.

(b) The Respondent to file its comprehensive reply on the maintainability and the merits, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.

(c) The Petitioner to clarify, on an affidavit, whether it has obtained authorisation as an RPPD in terms of Regulation 5.8(vii)(a) of the GNA Regulations for development of 300 MW Wind Power Park with connectivity at the 220 kV Ananthapuram-III sub-station, within three weeks.

4. The Petition will be listed for hearing on **21.01.2027.**

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)